

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF DEVAS ENGINEERING SYSTEMS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Devas Engineering Systems Private Limited
2.	Date of incorporation of corporate debtor	06/04/2010
3.	Authority under which corporate debtor is incorporated /registered	Registrar of Companies – Coimbatore
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U29150TZ2010PTC015970
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot No.101A, Sipcot Industrial Complex, Phase 1, Hosur, Tamil Nadu – 635126
6.	Insolvency Commencement Date in respect of corporate debtor	09/09/2022 (Order Copy received on 14/09/2022)
7.	Estimated Date of closure of Insolvency Resolution Process	12/03/2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	K. Sivalingam Reg. No. – IBBI/IPA-001/IP-P01597/2018-19/12430
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Flat No. 1603, Tulive Horizon Residences, Arunachalam Road, Saigramam, Chennai, Tamil Nadu – 600 093 Email: siva.k220353@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Mr. K. Sivalingam (IRP) C/o – M/s Brahmayya & Co., 48, Masilamani Road, Balaji Nagar, Royapettah, Chennai – 600014 Email: ip.despl@ibcprofessionalsolutions.com
11.	Last date for submission of claims	28/09/2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	None as on date
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/home/downloads Kindly refer Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 for latest formats.



K. Sivalingam

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Devas Engineering Systems Private Limited** on **09/09/2022** (Order copy received on 14/09/2022).

The creditors of **Devas Engineering Systems Private Limited**, are hereby called upon to submit their claims with proof on or before **28/09/2022** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, if any, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and signature of Interim Resolution Professional

Date : 15.09.2022
Place : Chennai

K. Sivalingam

K. Sivalingam

